

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSPETITION(S) FOR SPECIAL LEAVE TO APPEAL (C) NO(S). 18201/2024

(Arising out of impugned final judgment and order dated 26-07-2024 in CWP No. 17388/2024 passed by the High Court of Punjab & Haryana at Chandigarh)

M/S M3M INDIA PVT. LTD. & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 178946/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 14-08-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Vikram Chaudhary, Sr. Adv.
Mr. Jatin Sehgal, Adv.
Ms. Devna Soni, Adv.
Mr. Adhirath Singh, Adv.
Mr. Shivashish Dwivedi, Adv.
Mr. Ashish Garg, Adv.
Mr. Keshavam Chaudhri, Adv.
Mr. Ayush Choudhary, AOR
Mr. Rajat Juneja, Adv.
Ms. Yashi Bajpai, Adv.
Ms. Arveen Sekhon, Adv.
Mr. Devanshu Yadav, Adv.
Ms. Hargun Sandhu, Adv.
Mr. Anmol Kumar, Adv.
Mr. Manmeet Singh Nagpal, Adv.
Mr. Sajal Bansal, Adv.
Ms. Muskaan Khurana, Adv.
Mr. Rishi Sehgal, Adv.
Mr. Gulshan Kumar Sachdev, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The impugned order has been passed in absence of the Advocate representing the petitioners. The impugned order records that the lawyers were abstaining from work on that particular day.

Issue notice, returnable on 17th September, 2024.

Prima facie, the conduct of the lawyers of abstaining from the Court work is contrary to the settled law laid down by this Court. Issue notice to the Secretary of the High Court Bar Association calling upon the Secretary to show cause as to why contempt action should not be initiated against the Bar Association and its office bearers. The notice shall be forwarded to the Registrar General of the High Court of Punjab and Haryana High Court for effecting service.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)